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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 30/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017**

Name of the Company: United Project Construction Ltd.
V/s.
Aerocon Buildwell Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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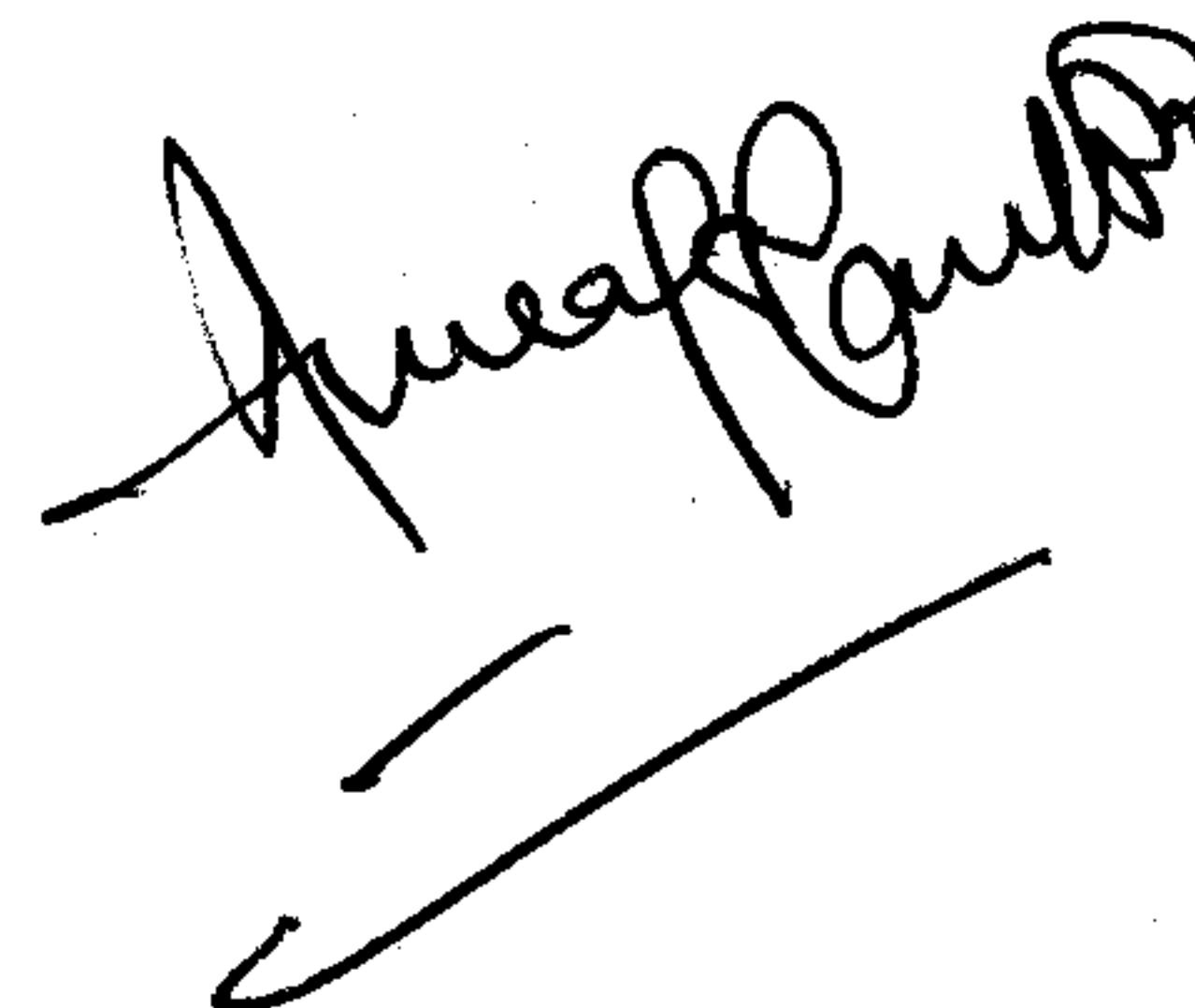
1. VIVEK DALAL

United Construction



2. ANURAG SOLANKI

United Construction



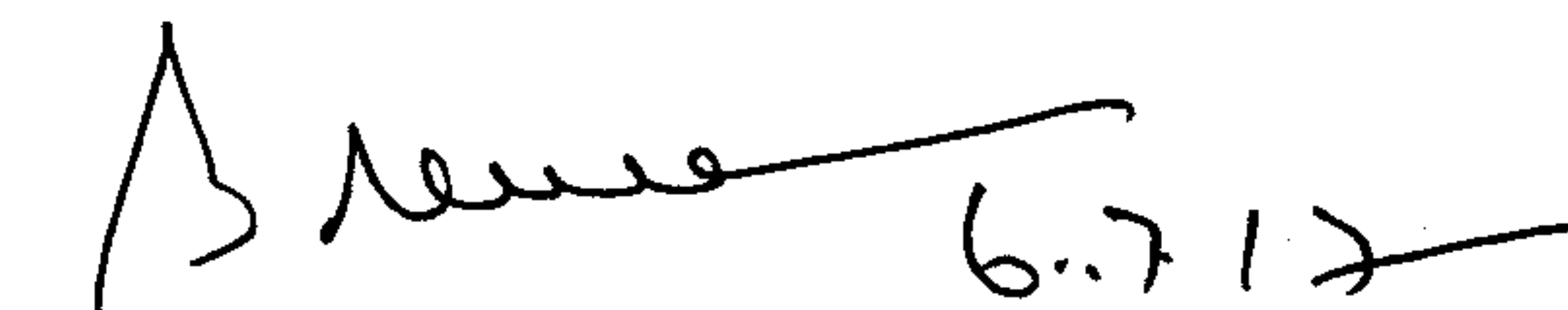
ORDER

Learned Advocate Mr. Vivek Dalal with Learned Advocate Mr. Anurag Solanki i/b Dalal Associates present for Operational Creditor/ Petitioner. None present for Respondent.

Heard arguments of Learned Counsel for petitioner.

Petitioner is directed to serve notice on the Corporate debtor informing the date of hearing along with copy of this order and shall file proof of service.

List the matter on 11.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 6th day of July, 2017.